

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 310 OF 2017 &
IA NO. 773 OF 2017**

Dated: 24th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Reliance Infrastructure Limited Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission & Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

IA No. 773 of 2017

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 310 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **24.09.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**